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Title: Resolution regarding steps to ensure welfare of Employees Provident Fund Pensioners.

HON. CHAIRPERSON: The House shall take up item No. 22.

SHRI N.K. PREMACHANDRAN (KOLLAM): I beg to move:

"This House urges upon the Government to take immediate steps to-

- (i) restore the benefits of commutation and return of capital to the Employees Provident Fund pensioners;
- (ii) provide pension to the beneficiaries of Employees Provident Fund pension on the basis of average salary of twelve months immediately preceding retirement;
- (iii) ensure payment of full pension to pensioners as per the Employees' Pension Scheme, 1995 after realisation of full amount of commuted pension from pensioners;
- (iv) increase minimum pension to rupees three thousand per month under the Employees' Pension Scheme, 1995;
- (v) implement welfare schemes for pensioners including housing scheme by utilising the unclaimed provident fund amounting to about rupees twenty seven thousand crore;
- (vi) revise the whole Employees Pension Scheme, 1995 on the basis of past experience; and
- (vii) extend Employees Pension Scheme, 1995 to various other sectors ."

Sir, this is the Resolution which I would like to move. This is a very important Resolution. I hope that the whole House will accept this Resolution because lakhs and lakhs of employees are coming under the Employees Provident Fund Pension Scheme. They are suffering like anything because the pension amount which is being received by the poor workers after their retirement is meagre, negligible amount which is being given as the pension. This has been implemented from the year 1995. Twenty years have elapsed. Even after the elapse of two decades, the experience shows that from 2014 onwards, the minimum pension has been given as Rs. 10,00 and that itself is not sufficient to meet the ends of their livelihood. So, my submission is that all these issues which I have enunciated in the Resolution are the need of the hour. Also, in 1971, the Family Pension Scheme was brought. Forty five years have elapsed. The contribution of the Government of India is still 1.16 per cent of the wages. So, my submission is that this Resolution may be accepted unanimously. I hope that the hon. Minister will also take serious concern and serious positive response will come from the part of the Government also. In order to elucidate the details, I want more time.

HON. CHAIRPERSON: You can continue next time.

The House stands adjourned to meet again on 14th December, 2015.

18.10 hours

The Lok Sabha then adjourned till Eleven of the Clock

on Monday, December 14, 2015/Agrahayana 23, 1937(Saka).

* पण्डित मन्मथ अशोक शर्मा द्वारा प्रस्तुत किया गया प्रस्ताव पारित किया गया। प्रस्ताव कि मुद्रास्फीयन को नियंत्रित करने के लिए आवश्यक कदमों को अंगीकार करने के लिए संसद को प्रेरित करने के लिए है।

* चन्द्रशेखर प्रसाद द्वारा प्रस्तुत किया गया प्रस्ताव पारित किया गया।

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